

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**O.A. No. 1935/2020  
MA No. 2491/2020**

**This the 24<sup>th</sup> day of February, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

1. Leena Singh Tomar, 54 years  
Wife of Mr. M.P.S. Tomar  
Disengaged Contract Teachers (PGT Computer Science)  
Directorate of Education, GNCT of Delhi  
Resident of: HVOC Staff Quarters  
64-65 Satguru Ram Singh Marg  
Kirti Nagar, New Delhi -15.
  
2. Kiran Razora, Aged 41 years  
D/o Mr. Omveer  
Disengaged Contract Teachers (PGT Computer Science)  
Directorate of Education, GNCT of Delhi  
R/o R-129-A, Vani Vihar, Uttam Nagar,  
Delhi – 110 059.
  
3. Ved Prakash, Aged 38 years  
S/o Mr. Jeetram Sharma  
Disengaged Contract Teachers (PGT Computer Science)  
Directorate of Education, GNCT of Delhi  
R/o Vill. –Jhuljhuli, P.O. Ghuman Hera  
New Delhi – 110 073. ... Applicants

(Through Advocate Shri Yogesh Sharma)

**Versus**

1. Govt. of NCT Delhi through its' Chief Secretary  
At: 4<sup>th</sup> Level, C-Wing, Delhi Secretariat  
I.P. Estate, New Delhi – 110 002.
  
2. Directorate of Education, GNCT Delhi  
Through its' Director  
Old Secretariat, Delhi – 110 054. ... Respondents

(Through Advocate Ms. Esha Mazumdar)



## ORDER (Oral)

**Hon'ble Mr. R. N. Singh, Member (J):**

In the present OA the applicants have sought the following reliefs:-

- “8.(i) That the Hon’ble Tribunal may graciously be pleased to pass an order of declaring to the effect that disengaging/terminating the services of the applicants from the post of PGT (Computer Science) without following the principle of “last come first go” is illegal, arbitrary and discriminatory and consequently, pass an order directing the respondents to reinstate the applicants in service immediately with all consequential benefits and follow the principle of “last come first go” in case of excess contract teachers then the requirement for the post of PGT (Computer Service).
- (ii) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents not to replace the service of the applicants by fresh or juniors contract employees after their reinstatement in service.
- (iii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.”

2. Learned counsel for the parties submit that during the pendency of the OA, the applicants have got re-engagement on re-allocation of the Schools, and thus relief at para 8.1 of the OA stands satisfied. So far relief at para 8.2 of the OA is concerned, learned counsel for respondents submits that the same is pre-emptive in as



much as no such order has been passed which indicates that the applicants have been ignored for engagement in preference to juniors or freshers.

3. In view of the aforesaid facts and circumstances, OA is disposed of as having become infructuous.

Pending MA also stands disposed of accordingly.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

*dkm/sarita/uma*